CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/04640/2021



This the <u>11th</u> day of <u>March</u>, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

1.	Muzaffar ahmad Lala Aged 61 Yrs. S/o Late Ghulam Ahmad Lala, R/o Soura Srinagar.
2.	Sheikh Abdul Rehman Aged 61 Yrs. S/o Late Sheikh Mohammad Shaban R/o Khrew District Pulwama.
	Applicants
(Adv	ocate:- Mr. Aijaz Chesti)
	<u>Versus</u>
1.	Mr. Mohammad Shafi Dar Board of Directors J&K State Co-operative Bank Srinagar through its Chairman Athwas Garh Silk Factor Raj Bagh, Srinagar and 2 ors.
ORDER	

<u> [O R A L]</u>

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted by the learned D.A.G. that since the case pertains to J&K State Co-operative Bank Srinagar, this Tribunal has no jurisdiction to entertain the present matter.

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2. Contention of learned D.A.G. has force and has to be accepted. J&K State Co-

operative Bank, Srinagar has not been brought within the jurisdiction of this Tribunal by

notification to be issued by the Central Government under Section 14 (2) of the

Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect

of any service matter pertaining to the J&K State Co-operative Bank, Srinagar under the

Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to

entertain any petition related to any service dispute in the J&K State Co-operative Bank,

Srinagar.

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3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu

comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice

Admiral A.G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur

Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does

not have the jurisdiction to deal with the matter, the case be sent back to the Registrar

(Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case,

this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at

Srinagar to be placed before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court

of Jammu & Kashmir at Srinagar on 05.04.2021.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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